Written Answers to		[13 March, 2018] Unstarred Question	ns 235
1	2	3	4
	Punjab Total		49.02
43.	Rajasthan	The Central Co-Operative Bank Ltd., Tonk	10.30
44.	Rajasthan	The Ganganagar Kendriya Sahakari Bank Ltd.	2.27
	Rajasthan Total		12.57
45.	Andhra Pradesh	The Prakasam District Co-Operative Bank Ltd.	0.47
	Andhra Pradesh Total		0.47
46.	Kerala	The Thiruvananthapuram District Co-Operative Bank Ltd.	131.35
	Kerala Total		131.35
47.	Gujarat	The Kachchh District Central Co-Operative Bank Ltd.	0.94
	Gujarat Total		0.94
48.	Maharashtra	Dhule & Nandurbar District Central Co-Operative Bank	t Ltd.8.29
49.	Maharashtra	Nasik District Central Co-Operative Bank Ltd.	58.86
50.	Maharashtra	Sholapur District Central Co-Operative Bank Ltd.	61.56
51.	Maharashtra	The Jalgaon District Central Co-Operative Bank Ltd.	7.45
52.	Maharashtra	Wardha District Central Co-Operative Bank Ltd.	97.70
	Maharashtra Total		233.86
Ž.	Grand Total		741.19

## Separate window for Islamic banking

- 2003. SHRIMATI RENUKA CHOWDHURY: Will the Minister of FINANCE be pleased to state:
- (a) whether the Reserve Bank of India has ruled out the proposal of opening of a separate window in banks on the principles of Islamic Banking;
- (b) if so, the reasons for which the Federal Bank has been allowed to launch a non-interest hanking savings account *viz.* "Noor Personal Account" based on Islamic Banking; and
  - (c) the corrective steps taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): (a) Reserve Bank of India (RBI) had suggested that a few products may be considered for introduction through Islamic window of banks after notification. Considering, *inter alia*, legal challenges involved in introducing Islamic banking products, it was decided not to pursue the matter.

(b) and (c) RBI has informed that it has not allowed Federal Bank to launch any non-interest bearing savings account and that Federal Bank had informed that "Noor Personal Account" is not a savings account, but a variant of current account scheme designed for individuals.

## Review of regulatory mechanism of banking system

2004. DR. KANWAR DEEP SINGH: Will the Minister of FINANCE be pleased to state:

- (a) whether there is a proposal to review regulatory mechanism of banking system including autonomy of RBI;
  - (b) if so, the reasons therefor; and
- (c) if not, whether there is a need to do so in view of recent mishappening in banking system?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): (a) and (b) The Reserve Bank of India (RBI) is the regulator and supervisor of the banking system, as per powers conferred by relevant provisions of the Banking Regulation Act, 1949, the Reserve Bank of India Act, 1934, and other relevant statutes. No proposal is under consideration to change RBI's role as regulator and supervisor of the banking system.

(c) In the wake of SWIFT-related fraud reported recently by Punjab National Bank, RBI has constituted an Expert Committee to look into, inter alia, the factors leading to an increasing incidence of frauds in banks and the measures (including information technology interventions) needed to curb and prevent such frauds, and the role and effectiveness of various types of audits conducted in banks in mitigating the incidence of such frauds.

## Encouragement for innovators/ promoters in healthcare sector

†2005. DR. VINAY P. SAHASRABUDDHE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

<sup>†</sup>Original notice of the question was received in Hindi.